

# THE ORIENTAL INSURANCE COMPANY LIMITED

Head Office: A 25/27, Asaf Ali Road, New Delhi – 110002

# ORIENTAL SECURE CREDIT INSURANCE

UIN: OICHLGP23028V012223

#### POLICY WORDINGS

#### Preamble:

This Policy is issued to the Insured based on the Proposal and declaration together with any statement, report or other document which shall be the basis of this contract and shall be deemed to be incorporated herein, to the Company upon payment of the premium and the realization thereof by the Company. This Policy along with the Schedule records the agreement between Company and Policyholder/Insured and sets out the terms of insurance and the obligations of each party.

The Schedule or the Certificate of Insurance, as may be applicable, will specify which Insured Event are in force for the Insured Person under the Policy.

#### Part 1: Definitions

#### A. Standard Definitions

- 1. Accident means sudden, unforeseen and involuntary event caused by external, visible and violent means.
- 2. Condition Precedent means a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
- 3. Congenital Anomaly means a condition which is present since birth, and which is abnormal with reference to form, structure or position.
  - i. Internal Congenital Anomaly means congenital anomaly which is not in the visible and accessible parts of the body.
  - ii. External Congenital Anomaly means congenital anomaly which is in the visible and accessible parts of the body.
- 4. Disclosure to information norm: The policy shall be void and all premium paid hereon shall be forfeited to the Company in the event of misrepresentation, mis-description or non-disclosure of any material fact.
- 5. Grace Period means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for

the period for which no premium is received.

- 6. Hospital means any institution established for in- patient care and day care treatment of illness and / or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act, 2010 or under enactments specified under the Schedule of Section 56 (1) of the said act Or complies with all minimum criteria as under:
  - a. has qualified nursing staff under its employment round the clock;
  - b. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
  - c. has qualified medical practitioner(s) in charge round the clock;
  - d. has a fully equipped operation theatre of its own where surgical procedures are carried out;
  - e. Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.
  - \* Following are the enactments specified under the Schedule of section 56 of Clinical Establishments (Registration and Regulation) Act, 2010 as of October 2013. Please refer to the act for amendments, if any.
    - 1. The Andhra Pradesh Private Medical Care Establishments (Registration and Regulation) Act. 2002.
    - 2. The Bombay Nursing Homes Registration Act, 1949.
    - 3. The Delhi Nursing Homes Registration Act, 1953.
    - 4. The Madhya Pradesh Upcharya Griha Tatha Rujopchar Sanbabdu Sthapamaue (Ragistrikaran Tatha Anugyapan) Adhiniyam, 1973.
    - 5. The Manipur Homes and Clinics Registration Act, 1992.
    - 6. The Nagaland Health Care Establishments Act, 1997.
    - 7. The Orissa Clinical Establishments (Control and Regulation) Act, 1990.
    - 8. The Punjab State Nursing Home Registration Act, 1991.
    - 9. The West Bengal Clinical Establishments Act, 1950.
- 7. Hospitalization mean admission in a Hospital for a minimum period of 24 consecutive '*In-patient Care*' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
- 8. **Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
  - (a) **Acute condition** Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/illness/injury which leads to full recovery.
  - (b) **Chronic condition** A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
    - 1. it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests.
    - 2. it needs ongoing or long-term control or relief of symptoms.
    - 3. it requires rehabilitation for the patient or for the patient to be specially trained to cope with it.
    - 4. it continues indefinitely.
    - 5. it recurs or is likely to recur.
- 9. Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical

Practitioner.

- 10. Medical Expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
- 11. Medical Practitioner means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of his license, provided that this person is not a member of the Insured Person's family.
- 12. Medically Necessary Treatment means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:
  - i) is required for the medical management of the injury suffered by the insured;
  - ii) must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
  - iii) must have been prescribed by a medical practitioner,
  - iv) must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- 13. Notification of Claim means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
- 14. Pre-Existing Disease means any condition, ailment or injury or diseases:
  - i. That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the Insurer or its reinstatement or
  - ii. For which medical advice or treatment was recommended by, or received from, a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement.
- 15. **Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.
- 16. **Surgery** or **Surgical Procedure** means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a Hospital or day care centre by a Medical Practitioner.
- B. Specific Definitions
- 1. Activities of Daily Living means,
  - i. Washing: the ability to wash in the bath or shower (including getting into and out of the shower) or wash satisfactorily by other means and maintain an adequate level of cleanliness and personal hygiene;
  - ii. Dressing: the ability to put on, take off, secure and unfasten all garments and, as appropriate,

- any braces, artificial limbs or other surgical appliances;
- iii. Transferring: The ability to move from a lying position in a bed to a sitting position in an upright chair or wheel chair and vice versa;
- iv. Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- v. Feeding: the ability to feed oneself, food from a plate or bowl to the mouth once food has been prepared and made available.
- vi. Mobility: The ability to move indoors from room to room on level surfaces at the normal place of residence.
- 2. Adventure Activities/ sports means any activity which involves high level of inherent danger to the Insured Person, whether he/she is trained in such sport or activity, or not. These activities/ sports may involve speed, height, high level of physical exertion and/or require highly specialised gear. These may include action sports, speed contest or racing (other than on foot), big game hunting, mountaineering or rock-climbing necessitating the use of guides or ropes, winter sports, skiing, ice hockey, ballooning, skydiving, hang gliding, scuba diving or other under water activities, river rafting or canoeing involving white water rapids, yachting or boating outside coastal waters (2 miles), polo, paragliding, parasailing, bungee jumping, base jumping, hand gliding, ski jumping, abseiling, deep sea diving using hard helmet and breathing apparatus, adventure racing on water, snorkeling, kayaking, surfing and other snow and ice sports and activities of similar type.
- 3. Age means the completed age of the Insured Person as on his last birthday.
- 4. Bank means a banking company which transacts the business of banking in India or overseas.
- 5. Business means Your/ Insured Person's employment, profession, business or trade or that of his/her Family.
- 6. **Certificate of Insurance** means the document issued by us detailing the effective date, insured person(s), benefits, Sum Insured, premium and all special conditions
- 7. Civil War means armed opposition, whether declared or not, between two or more parties belonging to the same country where the opposing parties are of different ethnic, religious or ideological groups. Included in the definition: armed rebellion, revolution, sedition, insurrection, Coup d'état, and the consequences of Martial law.
- 8. Common Carrier means any commercial Airline, Railway, Road transport, or Water borne vessel (which shall include ocean going and / or coastal vessels and / or vessels engaged for official or personal purposes), operating under license issued by the appropriate authority, that offers transportation services to general public for carriage of passengers & cargo (or only passengers), upon the payment of fare at agreed rates, without any discrimination.
- 9. Confirmation means Confirmation of Availability of Insurance issued by the Company to the Insured Person confirming that the Insured Person is entitled to insurance coverage under this Policy.
- 10. Date of Diagnosis It means to the date on which Medical Practitioner confirms the initial diagnosis of the Illness.
- 11. Dependent child It means a child (natural or legally adopted) upto 25 years of age, who is financially dependent on the Insured Person and does not have his/her independent sources of

income.

- 12. Endorsement means written evidence of change to the Policy including but not limited to increase or decrease in the period, extent and nature of the cover agreed by Us in writing.
- 13. Equated Monthly Instalments (EMI or EMI Amount) means the fixed payment amount required to repay the principal amount of Loan and Interest by the Insured Person at a specified date each calendar month, as set forth in the amortization chart referred to in the Loan agreement (or any amendments thereto) between the Bank/Financial Institution and the Insured Person prior to the date of occurrence of the Insured Event under this Policy. For the purpose of avoidance of doubt, it is clarified that any monthly payments that are overdue and unpaid by the Insured Person prior to the occurrence of the Insured Event will not be considered for the purpose of this Policy and shall be deemed as paid by the Insured Person.
- 14. Family means Insured Person, his/her Spouse, children, parents and/or other relatives normally living with the Insured Person.
- 15. Financial Institution shall have the same meaning assigned to the term under section 45 I of the Reserve Bank of India Act, 1934 (As amended from time to time) and shall include a Non-Banking Financial Company as defined under section 45 I of the Reserve Bank of India Act, 1934(As amended from time to time).
- 16. Insured Person means the individual(s) whose name(s) are specifically appearing in the Schedule/Certificate of Insurance to this Policy for whom the insurance is proposed and the appropriate premium is paid, and who is covered under this Policy.
- 17. Insured/Policyholder: The Bank/Financial Institution to whom the policy is issued.
- 18. Insured Event means any event specifically mentioned as covered under this Policy.
- 19. Institution means any accredited institution, but not limited to, any state university private college or trade school.
- 20. Loan means the sum of money lent at an interest to the Insured Person by any Bank/Financial Institution as identified by the Loan Account Number specified in the Schedule and/or Certificate of Insurance.
- 21. Loss of Limb means physical separation of one or more limbs, at or above the wrist or ankle level limbs as a result of injury or disease. This will include medically necessary amputation necessitated by injury or disease. The separation has to be permanent without any chance of surgical correction. Loss of Limbs resulting from self-inflicted injury, alcohol or drug abuse is excluded.
- 22. Nominee means the person(s) nominated by the Insured Person to receive the insurance benefits under this policy payable on the death of the Insured Person and as specified in the policy schedule
- 23. Permanent Total Disablement means disablement, as the result of an Accidental Injury is confirmed as total, continuous and permanent by a Physician and entirely prevents an Insured Person from engaging in or giving attention to gainful occupation of any and every kind for the remainder of his/her life. Continues for a period of 12 (twelve) consecutive months from the date of occurrence and is confirmed as total, continuous and permanent by a Physician after the 12 (twelve) consecutive months.

- 24. Policy means this document of Policy describing the terms and conditions of this contract of insurance including the Company's covering letter to the Insured Person if any, the Schedule attached to and forming part of this Policy, the Insured Person's Proposal form and any applicable endorsement attaching to and forming part thereof either at inception or during the Policy Period
- 25. Policy Period means the period commencing from Policy start date and hour as specified in the Schedule and terminating at midnight on the Policy end date as specified in of the Schedule to this Policy.
- 26. Principal Outstanding means the principal amount of the Loan outstanding as on the date of occurrence of Insured Event less the portion of principal component included in the EMIs payable but not paid from the date of the loan agreement till the date of the Insured Event/s. For the purpose of avoidance of doubt, it is clarified that any EMIs that are overdue and unpaid to the Bank prior to the occurrence of the Insured Event will not be considered for the purpose of this Policy and shall be deemed as paid by the Insured.
- 27. Professional Sports means a sport, which would remunerate a player in excess of 50% of his or her annual income as a means of their livelihood.
- 28. Proposal and Declaration Form means any initial or subsequent declaration made by the Insured Person/s and is deemed to be attached and forming part of this Policy.
- 29. Public Authority means any governmental, quasi-governmental organization or any statutory body or duly authorized organization with the power to enforce laws, exact obedience, and command, determine or judge.
- 30. Schedule means this schedule and parts thereof, and any other annexure(s) appended, attached and / or forming part of this Policy. A revised Schedule will be sent at each renewal and whenever you/Insured Person request for a change in the cover.
- 31. Scheduled Airline means any civilian aircraft operated by a civilian scheduled air carrier holding a certificate, license or similar authorization for civilian scheduled air carrier transport issued by the country of the aircraft's registry, and which in accordance therewith flies, maintains and publishes tariffs for regular passenger service between named cities at regular and specified times, on regular or chartered flights operated by such carrier and is flown by authorized licensed pilot.
- 32. Spouse means an Insured Person's husband or wife who is recognized as such by the laws of the jurisdiction in which they reside.
- 33. Sum Insured means and denotes the amount of cover available to the Insured Person subject to the terms and conditions of this Policy and as stated in the Table of Benefits of the Schedule and/or Certificate of Insurance which is the maximum liability of the Company under this Policy.
- 34. Survival Period means the period after an Insured event that the Insured person has to survive before a claim becomes valid.
- 35. Terrorism means activities against persons, organizations or property of any nature:
  - a. that involve the following or preparation for the following:
    - i. use or threat of force or violence; or
    - ii. commission or threat of a dangerous act; or
    - iii. commission or threat of an act that interferes with or disrupts an electronic,

communication, information or mechanical system; and

- b. when one or both of the following applies:
  - i. the effect is to intimidate or coerce a government or the civilian population or any segment thereof, or to disrupt any segment of the economy; or
  - ii. it appears that the intent is to intimidate or coerce a government, or to further political, ideological, religious, social or economic objectives or to express (or express opposition to) a philosophy or ideology.
- 36. War means war, whether declared or not or any warlike activities, including use of the military force by any sovereign nations to achieve economic, geographic, nationalistic, political racial religious or other ends.
- 37. We/Us/Our/Company means THE ORIENTAL INSURANCE COMPANY LIMITED.
- 38. You/Your/Yourself/Policyholder/Insured means the person(s) named in the Schedule who has concluded this Policy with Us.

# Part 2: BENEFITS COVERED UNDER THE POLICY

#### 1.1 SECTION I: CRITICAL ILLNESS

The Company hereby agrees, subject to the terms, conditions and exclusions applicable to this Section and the terms, conditions, general exclusions stated in this Policy, to pay the benefit Sum Insured in relation to the Insured Person as per the option selected and as stated under Schedule to this Policy on the occurrence of an Insured Event as stated below, under this Section.

Insured Event: For the purposes of this Section and the determination of the Company's liability under it, the Insured Event in relation to the Insured Person, shall mean diagnosis of any Critical Illness (of the nature specified below) or Surgical Procedure, as specifically defined below and specified in Your Schedule/Certificate of Insurance, which first diagnosed more than 90 days after the commencement of Policy Period and shall include the following::

- 1. Cancer of Specified Severity
- 2. Kidney Failure Requiring Regular Dialysis
- 3. End Stage Liver Failure
- 4. Major Organ Transplant / Bone Marrow Transplant
- 5. Open Heart Replacement or Repair of Heart Valves
- 6. Open Chest CABG
- 7. Stroke resulting in Permanent Symptoms
- 8. Permanent Paralysis of Limbs
- 9. Myocardial Infarction (First Heart Attack of Specified Severity)
- 10. Multiple Sclerosis with persisting Symptoms
- 11. Coma of Specified Severity
- 12. Parkinson's Disease
- 13. Benign Brain Tumor
- 14. Alzheimer's Disease
- 15. Aorta Graft Surgery
- 16. Deafness
- 17. Loss of speech
- 18. Third Degree Burns
- 19. Motor Neuron Disease with Permanent Symptoms;
- 20. Primary (Idiopathic) Pulmonary Hypertension;

- 21. Loss of Limb
- 22. Muscular Dystrophy;
- 23. Blindness
- 24. Major Head Trauma
- 25. End Stage Lung Failure
- 26. Systemic Lupus Erythematosis with Lupus Nephritis;
- 27. Pneumonectomy;
- 28. Medullary Cystic Disease.
- 29. Cardiomyopathy
- 30. Encephalitis
- 31. Progressive Supranuclear Palsy
- 32. Multiple System Atrophy
- 33. Fulminant Hepatitis
- 34. Other Serious Coronary Artery Disease
- 35. Apallic Syndrome
- 36. Severe Rheumatoid Arthritis
- 37. Creutzfeldt Jakob Disease
- 38. Aplastic Anaemia
- 39. Severe Ulcerative Colitis
- 40. Progressive Scleroderma
- 41. Bacterial Meningitis
- 42. Angioplasty (Add-on CI)

The cover under this Policy, for the specific Insured Person, shall terminate in the event of claim in respect of that Insured Person becoming admissible and accepted by the Company under this Section. In consequence thereof no benefit shall be payable under any other Section of this Policy except for the benefits under Section III of the Policy - Involuntary Loss of Job, Section IV Hospital Daily Cash Benefit and Section V Child Education Benefit of this Policy if opted which shall be payable in addition.

In case of Angioplasty (if opted), the policy will continue for the balance Sum Insured available under the Policy.

Sr.	Critical Illnesses	9CI	18CI	25CI	41CI
No.					
1	Cancer of Specified Severity	Yes	Yes	Yes	Yes
2	Kidney Failure Requiring Regular Dialysis	Yes	Yes	Yes	Yes
3	End Stage Liver Failure	Yes	Yes	Yes	Yes
4	Major Organ Transplant/Bone Marrow Transplant	Yes	Yes	Yes	Yes
5	Open Heart Replacement or Repair of Heart Valves	Yes	Yes	Yes	Yes
6	Open Chest CABG	Yes	Yes	Yes	Yes
7	Stroke resulting in Permanent Symptoms	Yes	Yes	Yes	Yes
8	Permanent Paralysis of Limbs	Yes	Yes	Yes	Yes
9	Myocardial Infarction (First Heart Attack of Specified Severity)	Yes	Yes	Yes	Yes
10	Multiple Sclerosis with Persisting Symptoms		Yes	Yes	Yes
11	Coma of Specified Severity		Yes	Yes	Yes
12	Parkinson's Disease		Yes	Yes	Yes
13	Benign Brain Tumour		Yes	Yes	Yes
14	Alzheimer's Disease		Yes	Yes	Yes
15	Aorta Graft Surgery		Yes	Yes	Yes
16	Deafness		Yes	Yes	Yes
17	Loss of speech		Yes	Yes	Yes
18	Third Degree Burns		Yes	Yes	Yes

19	Motor Neurone Disease with Permanent Symptoms	Yes	Yes
20	Primary(Idiopathic)Pulmonary Hypertension	Yes	Yes
21	Loss of Limb	Yes	Yes
22	Muscular Dystrophy	Yes	Yes
23	Blindness	Yes	Yes
24	Major Head Trauma	Yes	Yes
25	End Stage Lung Failure	Yes	Yes
26	Systemic Lupus Erythematosis with Lupus Nephritis;		Yes
27	Pneumonectomy		Yes
28	Medullary Cystic Disease		Yes
29	Cardiomyopathy		Yes
30	Encephalitis		Yes
31	Progresive Supranuclear Palsy		Yes
32	Multiple System Atrophy		Yes
33	Fulminant Hepatitis		Yes
34	Other Serious Coronary Artery Disease		Yes
35	Apallic Syndrome		Yes
36	Severe Rheumatoid Arthritis		Yes
37	Creutzfeldt-Jakob Disease		Yes
38	Aplastic Anaemia		Yes
39	Severe Ulcerative Colitis		Yes
40	Progressive Scleroderma		Yes
41	Bacterial		Yes
42	Angioplasty (Add-On CI)		

# Survival period:

Survival period of 30/NIL days would be applicable from the date of diagnosis of any of the above listed Critical Illnesses to be eligible for this benefit (Refer Schedule for Survival Period applicable)

The Insured Event under this Section I and the conditions applicable to the same are more particularly defined below:

# 1. Cancer of Specified Severity:

A malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.

The following are excluded:

- All tumors which are histologically described as carcinoma in situ, benign, pre- malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non- invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN 2 and CIN-3.
- Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
- Malignant melanoma that has not caused invasion beyond the epidermis;
- All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2N0M0
- □ All Thyroid cancers histologically classified as T1N0M0 (TNM Classification) or below;
- Chronic lymphocytic leukemia less than RAI stage 3
- □ Non-invasive papillary cancer of the bladder histologically described as TaN0M0 or of a lesser

classification,

All Gastro-Intestinal Stromal Tumors histologically classified as T1N0M0 (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;

# 2. Kidney failure requiring regular dialysis

End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (hemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.

# 3. End Stage Liver Failure

Permanent and irreversible failure of liver function that has resulted in all three of the following:

- Permanent jaundice; and
- □ Ascites; and
- Hepatic encephalopathy.

Liver failure secondary to drug or alcohol abuse is excluded.

# 4. Major organ/bone marrow transplant

The actual undergoing of a transplant of:

- One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
- Human bone marrow using hematopoietic stem cells. The undergoing of a transplant has to be confirmed by a specialist medical practitioner.

The following are excluded:

- Other stem-cell transplants
- Where only islets of Langerhans are transplanted

# 5. Open Heart Replacement or Repair of Heart Valves

The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac valve(s). The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist medical practitioner. Catheter based techniques including but not limited to, balloon valvotomy/valvuloplasty are excluded.

#### 6. Open Chest CABG

The actual undergoing of heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting done via a sternotomy (cutting through the breast bone) or minimally invasive keyhole coronary artery bypass procedures.

The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist.

The following are excluded:

Angioplasty and/or any other intra-arterial procedures

# 7. Stroke resulting in permanent symptoms

Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, hemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.

The following are excluded:

- Transient ischemic attacks (TIA)
- Traumatic injury of the brain
- □ Vascular disease affecting only the eye or optic nerve or vestibular functions.

# 8. Permanent Paralysis of Limbs

Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.

# 9. Myocardial Infarction (First Heart Attack of specific severity):

The first occurrence of heart attack or myocardial infarction, which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for Myocardial Infarction should be evidenced by all of the following criteria:

- A history of typical clinical symptoms consistent with the diagnosis of acute myocardial infarction (For e.g. typical chest pain)
- New characteristic electrocardiogram changes
- Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.

The following are excluded:

- Other acute Coronary Syndromes
- Any type of angina pectoris
- A rise in cardiac biomarkers or Troponin T or I in absence of overt ischemic heart disease OR following an intra-arterial cardiac procedure.

# 10. Multiple Sclerosis with persisting symptoms

The unequivocal diagnosis of Definite Multiple Sclerosis confirmed and evidenced by all of the following:

- investigations including typical MRI findings which unequivocally confirm the diagnosis to be multiple sclerosis and
- there must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months.

# 11. Coma of specified severity

A state of unconsciousness with no reaction or response to external stimuli or internal needs. This diagnosis must be supported by evidence of all of the following:

no response to external stimuli continuously for at least 96 hours;

- life support measures are necessary to sustain life; and
- Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.

The condition has to be confirmed by a specialist medical practitioner. Coma resulting directly from alcohol or drug abuse is excluded.

# 12. Parkinson's disease

The unequivocal diagnosis of progressive, degenerative idiopathic Parkinson's disease by a Neurologist acceptable to us.

The diagnosis must be supported by all of the following conditions:

- □ the disease cannot be controlled with medication;
- signs of progressive impairment; and
- inability of the Insured Person to perform at least 3 of the 6 activities of daily living as listed below (either with or without the use of mechanical equipment, special devices or other aids and adaptations in use for disabled persons) for a continuous period of at least 6 months:

Parkinson's disease secondary to drug and/or alcohol abuse is excluded.

## 13. Benign Brain Tumor

Benign brain tumor is defined as a life threatening, non-cancerous tumor in the brain, cranial nerves or meninges within the skull. The presence of the underlying tumor must be confirmed by imaging studies such as CT scan or MRI.

This brain tumor must result in at least one of the following and must be confirmed by the relevant medical specialist.

- Permanent Neurological deficit with persisting clinical symptoms for a continuous period of at least 90 consecutive days or
- Undergone surgical resection or radiation therapy to treat the brain tumor.

The following conditions are excluded:

Cysts, Granulomas, malformations in the arteries or veins of the brain, hematomas, abscesses, pituitary tumors, tumors of skull bones and tumors of the spinal cord.

#### 14. Alzheimer's Disease

Alzheimer's (presenile dementia) disease is a progressive degenerative disease of the b r a i n , characterized by diffuse atrophy throughout the cerebral cortex with distinctive histopathological changes. Deterioration or loss of intellectual capacity, as confirmed by clinical evaluation and imaging tests, arising from Alzheimer's disease, resulting in progressive significant reduction in mental and social functioning, requiring the continuous supervision of the Insured Person. The diagnosis must be supported by the clinical confirmation of a Neurologist and supported by our appointed Medical Practitioner.

The following conditions are however not covered:

- non-organic diseases such as neurosis;
- alcohol related brain damage; and
- any other type of irreversible organic disorder/dementia

# 15. Aorta Graft Surgery

The actual undergoing of major Surgery to repair or correct aneurysm, narrowing, obstruction or dissection of the Aorta through surgical opening of the chest or abdomen. For the purpose of this cover the definition of "Aorta" shall mean the thoracic and abdominal aorta but not its branches.

You understand and agree that we will not cover:

- Surgery performed using only minimally invasive or intra-arterial techniques.
- Angioplasty and all other intra-arterial, catheter based techniques, "keyhole" or laser procedures.

#### 16. Deafness

Total and irreversible loss of hearing in both ears as a result of illness or accident. This diagnosis must be supported by pure tone audiogram test and certified by an Ear, Nose and Throat (ENT) specialist. Total means "the loss of hearing to the extent that the loss is greater than 90decibels across all frequencies of hearing" in both ears.

## 17. Loss of speech

Total and irrecoverable loss of the ability to speak as a result of injury or disease to the vocal cords. The inability to speak must be established for a continuous period of 12 months. This diagnosis must be supported by medical evidence furnished by an Ear, Nose, and Throat (ENT) specialist.

### 18. Third Degree Burns

There must be third-degree burns with scarring that cover at least 20% of the body's surface area. The diagnosis must confirm the total area involved using standardized, clinically accepted, body surface area charts covering 20% of the body surface area.

# 19. Motor Neuron disease with permanent symptoms

Motor neuron disease diagnosed by a specialist medical practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of corticospinal tracts and anterior horn cells or bulbar efferent neurons. There must be current significant and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least 3 months.

# 20. Primary (Idiopathic) Pulmonary Hypertension

An unequivocal diagnosis of Primary (Idiopathic) Pulmonary Hypertension by a Cardiologist or specialist in respiratory medicine with evidence of right ventricular enlargement and the pulmonary artery pressure above 30 mm of Hg on Cardiac Cauterization. There must be permanent irreversible physical impairment to the degree of at least Class IV of the New York Heart Association Classification of cardiac impairment.

The NYHA Classification of Cardiac Impairment are as follows:

- Class III: Marked limitation of physical activity. Comfortable at rest, but less than ordinary activity causes symptoms.
- Class IV: Unable to engage in any physical activity without discomfort. Symptoms may be present even at rest.

Pulmonary hypertension associated with lung disease, chronic hypoventilation, pulmonary thromboembolic disease, drugs and toxins, diseases of the left side of the heart, congenital heart disease andany secondary cause are specifically excluded.

#### 21. Loss of Limbs

The physical separation of two or more limbs, at or above the wrist or ankle level limbs as a result of injury or disease. This will include medically necessary amputation necessitated by injury or disease. The separation has to be permanent without any chance of surgical correction. Loss of Limbs caused by self-inflicted injury, alcohol or drug abuse is excluded.

# 22. Muscular Dystrophy

A group of hereditary degenerative diseases of muscle characterised by weakness and atrophy of muscle. The diagnosis of muscular dystrophy must be unequivocal and made by a Registered Doctor who is a consultant neurologist. The condition must result in the inability of the Life Insured to perform (whether aided or unaided) at least 3 of the 6 "Activities of Daily Living" for a continuous period of at least 6 months.

## 23. Blindness

Total, permanent and irreversible loss of all vision in both eyes as a result of illness or accident.

The Blindness is evidenced by:

- i. corrected visual acuity being 3/60 or less in both eyes or;
- ii. the field of vision being less than 10 degrees in both eyes.

The diagnosis of blindness must be confirmed and must not be correctable by aids or surgical procedure.

#### 24. Major Head Trauma

Accidental head injury resulting in permanent Neurological deficit to be assessed no sooner than 3 months from the date of the accident. This diagnosis must be supported by unequivocal findings on Magnetic Resonance Imaging, Computerized Tomography, or other reliable imaging techniques. The accident must be caused solely and directly by accidental, violent, external and visible means and independently of all other causes.

The Accidental Head injury must result in an inability to perform at least three (3) of the following Activities of Daily Living either with or without the use of mechanical equipment, special devices or other aids and adaptations in use for disabled persons. For the purpose of this benefit, the word "permanent" shall mean beyond the scope of recovery with current medical knowledge and technology.

The Activities of Daily Living are:

- i. Washing: the ability to wash in the bath or shower (including getting into and out of the bath or shower) or wash satisfactorily by other means;
- ii. Dressing: the ability to put on, take off, secure and unfasten all garments and, as appropriate, any braces, artificial limbs or other surgical appliances;
- iii. Transferring: the ability to move from a bed to an upright chair or wheelchair and vice versa;
- iv. Mobility: the ability to move indoors from room to room on level surfaces;
- v. Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- vi. Feeding: the ability to feed oneself once food has been prepared and made available.

The following are excluded:

i. Spinal cord injury;

# 25. End Stage Lung Failure

End stage lung disease, causing chronic respiratory failure, as confirmed and evidenced by all of the following:

- i. FEV1 test results consistently less than 1 litre measured on 3 occasions 3 months apart;
- ii. Requiring continuous permanent supplementary oxygen therapy for hypoxemia;
- iii. Arterial blood gas analysis with partial oxygen pressure of 55mmHg or less (PaO2 < 55mmHg); and
- iv. Dyspnea at rest.

#### 26. Systemic Lupus Erythematosus with Lupus Nephritis

A multi-system autoimmune disorder characterised by the development of autoantibodies directed against various self-antigens. In respect of this Policy, systemic lupus erythematosus will be restricted to those forms of systemic lupus erythematosus which involve the kidneys (Class III to Class V Lupus Nephritis, established by renal biopsy, and in accordance with the WHO Classification). The final diagnosis must be confirmed by a Registered Doctor specialising in

Rheumatology and Immunology.

The WHO Classification of Lupus Nephritis:

Class I Minimal Change Lupus Glomerulonephritis

Class II Messangial Lupus Glomerulonephritis

Class III Focal Segmental Proliferative Lupus Glomerulonephritis

Class IV Diffuse Proliferative Lupus Glomerulonephritis

Class V Membranous Lupus Glomerulonephritis

# 27. Pneumonectomy

The undergoing of surgery on the advice of an appropriate Medical Specialist to remove an entire lung for disease or traumatic injury suffered by the life assured.

The following conditions are excluded:

- □ Removal of a lobe of the lungs (lobectomy)
- Lung resection or incision

# 28. Medullary Cystic Disease

Medullary Cystic Disease where the following criteria are met:

- the presence in the kidney of multiple cysts in the renal medulla accompanied by the presence of tubular atrophy and interstitial fibrosis;
- clinical manifestations of anaemia, polyuria, and progressive deterioration in kidney function; and
- the Diagnosis of Medullary Cystic Disease is confirmed by renal biopsy.

Isolated or benign kidney cysts are specifically excluded from this benefit.

# 29. Cardiomyopathy

An impaired function of the heart muscle, unequivocally diagnosed as Cardiomyopathy by a Registered Doctor who is a cardiologist, and which results in permanent physical impairment to the degree of New York Heart Association Classification Class IV, or its equivalent, for at least six (6) months based on the following classification criteria:

Class IV – inability to carry out an activity without discomfort. Symptoms of congestive cardiac failure are present even at rest. With any increase in physical activity, discomfort will be experienced.

The Diagnosis of Cardiomyopathy has to be supported by echographic findings of compromised ventricular performance.

Irrespective of the above, Cardiomyopathy directly related to alcohol or drug abuse is excluded.

#### 30. Encephalitis

Severe inflammation of brain substance (cerebral hemisphere, brainstem or cerebellum) caused by viral infection and resulting in permanent neurological deficit. This diagnosis must be certified by a Registered Doctor who is a consultant neurologist and the permanent neurological deficit must be documented for at least 6 weeks.

# 31. Progressive Supranuclear Palsy

Confirmed by a Registered Doctor who is a specialist in neurology of a definite diagnosis of progressive supranuclear palsy. There must be permanent clinical impairment of motor function, eye movement disorder and postural instability.

# 32. Multiple System Atrophy

A diagnosis of multiple system atrophy by a Specialist Medical Practitioner (Neurologist). There must be evidence of permanent clinical impairment for a minimum period of 30 days of either:

- motor function with associated rigidity of movement; or
- The ability to coordinate muscle movement; or
- Bladder control and postural hypotension.

# 33. Fulminant Hepatitis

A sub-massive to massive necrosis of the liver by the Hepatitis virus, leading precipitously to liver failure. This diagnosis must be supported by all of the following:

- Rapid decreasing of liver size;
- □ Necrosis involving entire lobules, leaving only a collapsed reticular framework;
- Rapid deterioration of liver function tests;
- Deepening jaundice; and
- Hepatic encephalopathy.

Acute Hepatitis infection or carrier status alone does not meet the diagnostic criteria.

# 34. Other Serious Coronary Artery Disease

Severe coronary artery disease in which at least three (3) major coronary arteries are individually occluded by a minimum of sixty percent (60%) or more, as proven by coronary angiogram only (non-invasive diagnostic procedures excluded).

For purposes of this definition, "major coronary artery" refers to any of the left main stem artery, left anterior descending artery, circumflex artery and right coronary artery (but not including their branches).

## 35. Apallic Syndrome

Universal necrosis of the brain cortex with the brainstem remaining intact. The diagnosis must be confirmed by a Neurologist acceptable to Us and the condition must be documented for at least one month.

# 36. Severe Rheumatoid Arthritis

Unequivocal Diagnosis of systemic immune disorder of rheumatoid arthritis where all of the following criteria are met:

- Diagnostic criteria of the American College of Rheumatology for Rheumatoid Arthritis;
- Permanent inability to perform at least two (2) "Activities of Daily Living";
- Widespread joint destruction and major clinical deformity of three (3) or more of the following joint areas: hands, wrists, elbows, knees, hips, ankle, cervical spine or feet; and
- The foregoing conditions have been present for at least six (6) months.

# 37. Creutzfeldt-Jacob Disease (CJD)

Creutzfeldt-Jacob disease is an incurable brain infection that causes rapidly progressive deterioration of mental function and movement. A Registered Doctor who is a neurologist must make a definite diagnosis of Creutzfeldt-Jacob disease based on clinical assessment, EEG and imaging. There must be objective neurological abnormalities on exam along with severe progressive dementia.

# 38. Aplastic Anaemia

Chronic persistent bone marrow failure which results in anaemia, neutropenia and thrombocytopenia requiring treatment with at least one of the following:

Blood product transfusion;

- Marrow stimulating agents;
- Immunosuppressive agents; or
- Bone marrow transplantation.

The diagnosis must be confirmed by a haematologist using relevant laboratory investigations including Bone Marrow Biopsy resulting in bone marrow cellularity of less than 25% which is evidenced by any two of the following:

- □ Absolute neutrophil count of less than 500/mm³ or less
- □ Platelets count less than 20,000/mm³ or less
- □ Reticulocyte count of less than 20,000/mm³ or less

Temporary or reversible Aplastic Anaemia is excluded.

## 39. Severe Ulcerative Colitis

Acute fulminant ulcerative colitis with life threatening electrolyte disturbances. All of the following criteria must be met:

- □ the entire colon is affected, with severe bloody diarrhea; and
- □ the necessary treatment is total colectomy and ileostomy; and
- the diagnosis must be based on histopathological features and confirmed by a Registered Doctor who is a specialist in gastroenterology.

## 40. Progressive Scleroderma

A systemic collagen-vascular disease causing progressive diffuse fibrosis in the skin, blood vessels and visceral organs. This diagnosis must be unequivocally supported by biopsy and serological evidence and the disorder must have reached systemic proportions to involve the heart, lungs or kidneys.

The following are excluded:

- □ Localised scleroderma (linear scleroderma or morphea);
- Eosinophilic fasciitis; and
- □ CREST syndrome.

#### 41. Bacterialsle Meningitis

Bacterial infection resulting in severe inflammation of the membranes of the brain or spinal chord resulting in significant, irreversible and permanent neurological deficit. The neurological deficit must persist for at least 6 weeks. This diagnosis must be confirmed by:

- The presence of bacterial infection in cerebrospinal fluid by lumbar puncture; and
- A consultant neurologist.

### 42. Angioplasty:

i. Coronary Angioplasty is defined as percutaneous coronary intervention by way of balloon angioplasty with or without stenting for treatment of the narrowing or blockage of minimum 50 % of one or more major coronary arteries. The intervention must be determined to be medically necessary by a cardiologist and supported by a coronary angiogram (CAG).

- ii. Coronary arteries herein refer to left main stem, left anterior descending, circumflex and right coronary artery.
- iii. Diagnostic angiography or investigation procedures without angioplasty/stentinsertion are excluded.
- iv. Special terms applicable for claims in respect of Angioplasty
  - 180 (One hundred and eighty) days waiting period applicable;
  - Benefit available: 25% (twenty five percent) of the Sum Insured(whatever applicable based on fixed/reduced sum insured basis) subject to a maximum of INR 500,000 (Five lacs);
  - After payment of Angioplasty benefit, balance Sum Insured will be available for other CI conditions covered during the Policy Period.

# 1.1.2 CLAIMS SETTLEMENT PROCESS APPLICABLE TO SECTION I

In the event of a claim arising out of an Insured Event covered under this Section, the Insured Event as described above shall be intimated to the Company within 30 (thirty) days from the Date of Diagnosis of the Illness, date of Surgical Procedure or date of occurrence of the Insured Event as the case may be. However, the Company may condone the delay on merits of the claim subject to getting satisfied thatthe delay in notification was due to reasons beyond the control of the Insured Person/Nominee.

The Company shall not be liable to pay any claims under this Section I unless the claim under the Policy is accompanied by the following documents:

- 1. Duly completed claim forms;
- 2. Loan Certificate/Amortization Schedule prepared by the Bank/ Financial Institution at the time of disbursement of Loan showing details of the Loan/EMIs, Principal Outstanding, etc.,
- 3. Bank's document showing the details of the Loan borrower (P.S: For Non Loanee Insured the requirement of Documents at Sr No 2 and 3 will not be applicable)
- 4. Copy of Schedule/Certificate of Insurance
- 5. Copy of Discharge Certificate/ Card from the hospital/ Medical Practitioner, if applicable;
- 6. Certificate from the attending Medical Practitioner of the Insured Person evidencing diagnosis of Illness or Injury or occurrence of the Insured Event or the undergoing of the medical / surgical procedure in relation to the claim of the particular Insured Person, inter alia,
  - a. name of the Insured Person:
  - b. name, date of occurrence and medical details of the Insured Event
  - c. Confirmation that the Insured Event does not relate to any Pre-Existing Disease or any Illness or Injury which existed within the first 90 (Ninety) or 180 (one hundred eighty) days of commencement of Policy Period.
- 7. Copy of investigation test reports and hospital receipts;
- 8. Letter from treating consultant stating presenting complaints with duration and the past medical history.
- 9. Bills including relevant stickers for implants, if applicable.
- 10. Death Certificate/ Post mortem report, if applicable
- 11. KYC (know your customer) documents, if the claim is more than 1 (One) lakh
- 12. Identity proof

- 13. Age proof
- 14. NEFT/Bank Details
- 15. Discharge voucher from the Insured Person
- 16. Additional documents will be called for when the above listed documents do not adequately corroborate admissibility of the claim under respective benefits as per the Policy terms.

#### 1.1.3 EXCLUSIONS APPLICABLE TO SECTION I

The Company shall not be liable to make any payment caused by or arising out of the following events:

- a) Any Illness, sickness or disease other than those specified as Critical Illnesses under this Policy;
- b) Any claim with respect to any Critical Illness diagnosed prior to Policy start date or arising in the first 90 days of the Policy Period
- c) Any Pre-existing Disease; Injury or any complication arising therefrom.
- d) If the Insured Person does not submit a medical certificate from a doctor evidencing diagnosis of Illness or Injury or occurrence of the medical event or the undergoing of the medical / surgical procedure in relation to the claim of the particular Insured Person.
- e) Any Critical Illness arising out of use, abuse or consequence or influence of any substance, intoxicant, drug, alcohol or hallucinogen unless administered by / prescribed on the advice of a physician / Medical Practitioner;
- f) Narcotics used by the Insured Person unless taken as prescribed by a registered Medical Practitioner,
- g) Any Critical Illness caused due to intentional self-injury, suicide or attempted suicide;
- h) Any Critical Illness, caused by or arising from or attributable to a foreign invasion, act of foreign enemies, hostilities, warlike operations (whether war be declared or not or while performing duties in the armed forces of any country during war or at peace time), civil war, public defense, rebellion, revolution, insurrection, military or usurped power;
- Any Critical Illness caused by ionizing radiation or contamination by radioactivity from any nuclear fuel (explosive or hazardous form) or from any nuclear waste from the combustion of nuclear fuel, nuclear, chemical or biological attack.
- j) Working in underground mines, tunneling or involving electrical installations with high tension supply, or as jockeys or circus personnel;
- k) Any Critical Illness caused to the Insured Persons due to engaging in a speed contest or racing of any kind (other than on foot), bungee jumping, parasailing, ballooning, parachuting, skydiving, paragliding, hang gliding, mountain or rock climbing necessitating the use of guides or ropes, potholing, abseiling, deep sea diving using hard helmet and breathing apparatus, polo, snow and ice sports in so far as they involve the training for or participation in competitions or professional sports, or involving a naval, military or air force operation;
  - l) External Congenital Anomalies or disease or defects or any complications or conditions arising therefrom including any developmental conditions of the Insured Person;
- m) Participation by the Insured Person in any flying activity, except as a bona fide, fare-paying passenger of a recognized airline on regular routes and on a scheduled timetable.
- n) Any Critical Illness based on certification/diagnosis/treatment from persons not registered as Medical Practitioners, or from a Medical Practitioner who is practicing outside the discipline that he is licensed for.;
- o) Any Critical Illness caused due to any treatment, including surgical management, to change characteristics of the body to those of opposite sex.
- p) Any Critical Illness caused due to cosmetic or plastic surgery or any treatment to change the appearance unless for reconstruction following an Accident, Burn(s), or Cancer or as part of medically necessary treatment to remove a direct and immediate health risk to the insured. For this to be

considered a medical necessity, it must be certified by the attending Medical Practitioner.

- q) Any Critical Illness caused due to surgical treatment of obesity that does not fulfil all the below conditions:
  - a. Surgery to be conducted is upon the advice of the Doctor
  - b. The Surgery / Procedure conducted should be supported by clinical protocols
  - c. The member has to be 18 years of age or older and
  - d. Body Mass Index (BMI):
    - greater than or equal to 40 or
    - greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
      - i. Obesity related cardiomyopathy
      - ii. Coronary heart disease
    - iii. Severe Sleep Apnea
    - iv. Uncontrolled Type 2 Diabetes
- r) Any Critical Illness caused due to treatments received in health hydros, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or where admission is arranged wholly or partly for domestic reason.
- s) Any Critical Illness arising or resulting from the Insured Person committing any breach of law or participating in an actual or attempted felony, riot, crime, misdemeanor or civil commotion with criminal intent:
- t) In the event of the death of the Insured Person within the stipulated Survival Period as set out above.
- any Critical Illness caused by medical treatment traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization) except ectopic pregnancy. Any Critical Illness caused due to miscarriages (unless due to an accident) and lawful medical termination of pregnancy during the policy period.
- v) Any Critical Illness caused by sterility and infertility. This includes:
  - Any type of contraception, sterilization
  - Assisted Reproductive services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
  - Gestational Surrogacy
  - Reversal of sterilization

#### 1.1.4 SPECIFIC CONDITIONS APPLICABLE TO SECTION I

The cover under this Policy, for the specific Insured Person, shall terminate in the event of claim in respect of that Insured Person becoming admissible and accepted by the Company under this Section. In consequence thereof no benefit shall be payable under any other Section of this Policy except for the benefits under Section III of the Policy - Involuntary Loss of Job, Section IV Hospital D aily Cash Benefit and Section V Child Education Benefit of this Policy if op ted, which shall be payable in addition.

The insured has to survive for a period of 30 / NIL days from the date of diagnosis of any of the Critical Illnesses

listed above to be eligible for the benefit under the policy. We will not be liable for payment of any claim in the scenario where the insured person expires within the survival period, if opted.

# 1.2 SECTION II: PERSONAL ACCIDENT

The Company hereby agrees, subject to the terms, conditions and exclusions applicable to this Section and the terms, conditions, general exclusions stated in the Policy, to pay the Sum Insured in relation to the Insured Person as per the option selected and as stated under the Certificate of Insurance to this Policy, on occurrence of the Insured Event as stated below:

Insured Event: For the purposes of this Section and the determination of the Company's liability under it, the Insured Event in relation to any Insured Person, shall mean Accidental Injury sustainedduring the Policy Period which shall be the sole and direct cause of a) Death or b) Permanent Total Disablement or c) Permanent Partial Disability, as applicable, as described hereunder.

#### 1. Accidental Death

a. If an Insured Person suffers bodily injury from an Accident during the Policy Period and this is the sole and direct cause of the Insured Person's death within 12 months of its occurrence, then We will pay the Sum Insured as specified in the Schedule.

# 2. Permanent Total Disability

If an Insured Person suffers bodily injury from an Accident during the Policy Period and this is the sole and direct cause of his Permanent Total Disability in one of the ways detailed in the table below, within 12 months of its occurrence, then We will pay 100% of the Sum Insured for the benefits listed below.

The Disablement	Compensation Expressed as a Percentage of Sum Insured
1) Permanent Total Loss of two Limbs (both hands or both feet or one hand and one foot)	100%
2) Permanent Total Loss of Sight in both eyes	100%
3) Permanent Total Loss of Sight of one eye and one Limb	100%

Provided that, such Permanent Total Disability shall as a direct consequence thereof permanently disable the Insured Person from resuming any occupation.

# 3. Reimbursement of Cost of Performance of Funeral Ceremony

In the event of We making payment for a claim for Accidental Death, We will indemnify the nominee of the insured person for the expenses incurred for preparation for burial or cremation service of mortal remains of the Insured Person, subject to the following:

- a. Our liability to make payment under this benefit will be as per the amount, subject to the maximum amount of INR 5,000/-during the Policy Period as specified in the Schedule.
- b. The geographical scope for this benefit will be worldwide; however the claims shall be settled in India in Indian rupees.
- 4. Repatriation of Mortal Remains

In the event of We making payment for a claim for Accidental Death, We will, in addition to the Accidental Death Benefit, pay to the nominee of the Insured Person towards transportation of mortal remains of the Insured Person from the place of death to the residence of the Insured Person or to a cremation/ burial ground, lower of

a. up to 2% of the Sum Insured payable under the Accidental Death Benefit or INR 10,000/-

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#### OPTIONAL - ADDITIONAL BENEFITS under Personal Accident Benefit

1. Double Indemnity Benefit: Accidental Death while Travelling on Common Carriers- In case of death of the Insured Person due to an Accident whilst the Insured Person is travelling as a fare paying passenger in any of the listed Common Carriers i.e. bus; ferry; hovercraft; ship; taxi; train; underground train; commercial helicopter or aircraft and provided that this additional benefit is chosen and specified in the Schedule, We will pay 200% of the Sum Insured with respect to the Personal Accident benefit, subject to the Assignment Clause of the Policy.

#### 2. Permanent Partial Disablement Benefit -

In case of Permanent Partial Disability or dismemberment of Insured Person due to an Accident, as described below, We will pay the percentage of Sum Insured, as specified below:

Accidental Dismemberment/Permanent Partial Disablement	Percentage of Sum Insured
The sight of one eye or the actual loss by physical separation of one entire hand or one entire foot.	50%
Use of a hand or a foot without physical separation	50%
Loss of speech	50%
Loss of toes – all	20%
Loss of toes great – both phalanges	5%
Loss of toes great – one phalanx	2%
Loss of toes other than great, if more than one toe lost: each	2%
Loss of hearing – both ears	75%
Loss of hearing – one ear	30%
Loss of four fingers and thumb of one hand	50%
Loss of four fingers of one hand	40%
Loss of thumb – both phalanges	25%
Loss of thumb – one phalanx	10%
Loss of index finger – three phalanges	15%
Loss of index finger – two phalanges	10%
Loss of index finger – one phalanx	5%
Loss of middle finger or ring finger or little finger – three phalanges	10%
Loss of middle finger or ring finger or little finger – two phalanges	7%
Loss of middle finger or ring finger or little finger – one phalanx	3%
Loss of metacarpals – first or second (additional) or third, fourth or fifth (additional)	3%

In case the Insured Person sustains Injury due to an Accident during the Policy Period, then in additionto any amount payable under other benefits under this Section, We will reimburse the Medical Expenses incurred towards Hospitalization within 7 days from the date of occurrence of the Accident on reimbursement basis upto 2% of the Sum Insured, subject to maximum benefit amount payable of INR 1,00,000/-.

For the purpose of this benefit, Medical Expenses shall include -

- Room rent, boarding, nursing expenses,
- Intensive care unit,
- □ Consultation fees,
- Anesthesia, blood, oxygen, operation theatre charges,
- Medicines, drugs and consumables,
- Diagnostic procedures,
- The cost of prosthetic and other devices or equipment if implanted internally during a Surgical Procedure,
- Physiotherapy expenses as recommended by the treating Medical Practitioner.

#### 1.2.2 CLAIMS SETTLEMENT PROCESS APPLICABLE TO SECTION II

- (i) In the event of a claim arising out of an Insured Event covered under this Section, the Insured Event as described above shall be intimated to the Company as soon as possible but not later than 30 days from the date of its occurrence. However, the Company may condone the delay on merits of the claim subject to getting satisfied that the delay in notification was due to reasons beyond the control of the Insured Person/Nominee.
- (ii) The Insured Person/Nominee shall deliver to the Company, within 30 days of the date of occurrence of the Insured Event, a detailed statement in writing as per the claim form and any other material particular, relevant to the making of such claim.
- (iii) The Insured Person/Nominee shall tender to the Company all reasonable information, assistance and proofs in connection with any claim hereunder.
- (iv) Proof satisfactory to the Company shall be furnished in connection with all matters upon which a claim is based. Any medical or other agent of the Company shall be allowed to examine the Insured Person on the occasion of any alleged Injury when and so often as the same may reasonably be required on behalf of the Company. Such evidence as the Company may from time to time require shall be furnished and a post-mortem examination report wherever applicable, shall be furnished to the Company within a period of thirty days.

The Company shall not be liable to pay any claims under this Section II unless the claim under the Policy is accompanied by the following documents:

- 1. Duly completed claim form;
- 2. Medical Practitioner's Report;
- 3. First Information Report and Final Police report, wherever necessary;
- 4. Copy of Schedule/Certificate of Insurance
- 5. Death certificate, wherever applicable;
- 6. Investigation Reports like Laboratory test, X-rays and reports essential of confirmation of the Injury etc.:
- 7. Disability certificate from a Medical Practitioner or Hospital confirming the extent and nature of
  ORIENTAL SECURECREDITINSURANCE
  UIN- OICHLGP23028V012223

disability;

- 8. Post mortem report, if the same was conducted wherever applicable;
- 9. Discharge voucher from the Insured Person, if applicable
- 10. Bills and receipt towards expenses relevant to funeral ceremony / repatriation of mortal remains;
- 11. Loan Certificate/Amortization Schedule prepared by the Bank/ Financial Institution at the time of disbursement of Loan showing details of the Loan/EMIs, Principal Outstanding, etc.,

# (P.S: For Non Loanee Insured the requirement of Documents at Sr No 11 will not be applicable

- 12. Identity proof
- 13. Proof of travel by the Insured Person in listed public carrier in case the Double Indemnity Benefit is applicable. Additional documents will be called for when the above listed documents do not adequately corroborate admissibility of the claim under respective benefits as per the Policy terms.

#### 1.2.3 EXCLUSIONS APPLICABLE TO SECTION II

The Company shall not be liable under this Section for:

- (i) Any Pre-existing condition or Disability arising out of a Pre-existing Diseases or any complication arising therefrom. No sum shall be payable under this section in case of any Permanent Total Disability for which medical care, treatment or advice was recommended by or received from a Doctor or from which the Insured Person suffered or which was present before the commencement of the Policy Period.
- (ii) Any payment in case of more than one claim under the Policy during any one Policy Period by which our maximum liability in that period would exceed the Sum Insured. This would not apply to payments made under Involuntary Loss of Job, Reimbursement of cost of Performance of Funeral Ceremony, Repatriation of Mortal Remains Benefit, Child Education Benefit fund of the Policy.
- (iii) Suicide or attempted suicide, intentional self-inflicted injury or acts of self-destruction.
- (iv) Certification by a Medical Practitioner who shares the same residence as the Insured Person or who is a member of the Insured Person's Family.
- (v) Death or disablement arising out of or attributable to foreign invasion, act of foreign enemies, hostilities, warlike operations (whether war be declared or not or while performing duties in the armed forces of any country during war or at peace time), participation in any naval, military or airforce operation, civil war, public defense, rebellion, revolution, insurrection, military or usurped power.
- (vi) Benefit under Accidental Death, Permanent Total Disablement, Permanent Partial Disablement arising from Bacterial infections (except pyogenic infection which occurs through an Accidental cut or wound).
- (vii) Benefit under Accidental Death, Permanent Total Disablement, Permanent Partial Disablement arising from medical or surgical treatment except as necessary solely and directly as a result of an Accident.
- (viii) Any change of profession after inception of the Policy which results in the enhancement of Our risk under the Policy, if not accepted and endorsed by Us on the Schedule.
- (ix) Death or disablement arising or resulting from the Insured Person committing any breach of law or participating in an actual or attempted felony, riot, crime, misdemeanor or civil commotion with criminal intent.
- (x) Death or disablement arising from or caused due to use, abuse or a consequence or influence of an abuse of any substance, intoxicant, drug, alcohol or hallucinogen unless administered by / prescribed on the advice of a physician / Medical Practitioner.
- (xi) Death or disablement caused by participation of the Insured Person in any flying activity, except as a bona fide, fare-paying passenger of a recognized airline on regular routes and on a scheduled

- timetable.
- (xii) Insured Persons whilst engaging in a speed contest or racing of any kind (other than on foot), bungee jumping, parasailing, ballooning, parachuting, skydiving, paragliding, hang gliding, mountain or rock climbing necessitating the use of guides or ropes, potholing, abseiling, deep sea diving using hard helmet and breathing apparatus, polo, snow and ice sports in so far as they involve the training for or participation in competitions or professional sports, or involving a naval, military or air force operation and is specifically specified in the Policy Schedule.
- (xiii) Working in underground mines, tunneling or explosives, or involving electrical installation with high tension supply, or as jockeys or circus personnel, or engaged in Hazardous Activities.
- (xiv) Death or disablement arising from or caused by ionizing radiation or contamination by radioactivity from any nuclear fuel (explosive or hazardous form) or resulting from or from any other cause or event contributing concurrently or in any other sequence to the loss, claim or expense from any nuclear waste from the combustion of nuclear fuel, nuclear, chemical or biological attack.
  - a. Chemical attack or weapons means the emission, discharge, dispersal, release or escape of any solid, liquid or gaseous chemical compound which, when suitably distributed, is capable of causing any Illness, incapacitating disablement or death.
  - b. Biological attack or weapons means the emission, discharge, dispersal, release or escape of any pathogenic (disease producing) microorganisms and/or biologically produced toxins (including genetically modified organisms and chemically synthesized toxins) which are capable of causing any Illness, incapacitating disablement or death.
- (xv) Payment of compensation in respect of Insured Event which occurs whilst the Insured Person is operating or learning to operate any aircraft, or performing duties as a member of the crew on any aircraft, or Scheduled Airlines or is engaging in aviation or ballooning, or whilst the Insured person is mounting into, or dismounting from or traveling in any balloon or aircraft other than as a passenger (fare-paying or otherwise) in any Scheduled Airline anywhere in the world;
- (xvi) Payment of compensation in respect of death, injury or disablement of Insured Person (a) from engaging in or participation in adventure sports including but not limited to winter sports, skydiving/parachuting, hang gliding, bungee jumping, scuba diving, mountain climbing (where ropes or guides are customarily used), riding or driving in races or rallies using a motorized vehicle or bicycle, caving or pot-holing, hunting or equestrian activities, skin diving or other underwater activity, rafting or canoeing involving white water rapids, yachting or boating outside coastal waters, participation in any Professional Sports, any bodily contact sport or any other hazardous or potentially dangerous sport for which the Insured Person is untrained, unless specifically covered under the Policy (b) caused by insanity;

Permanent Exclusions applicable for Accidental Hospitalization Benefit:

In addition to the General Exclusions listed in this Policy this coverage section shall not cover:

- 1. Outpatient treatment expenses;
- 2. Treatment of any disease, sickness or illness;
- 3. Services, supplies, or treatment, including any period of Hospital confinement, which were not recommended, approved, and certified as Medically Necessary by a Medical practitioner;
- 4. Elective, cosmetic, or plastic surgery, except as a result of an Injury caused by a covered Accident

- while Our Policy is in force;
- 5. Dental care, except as a result of Injury caused by a covered Accident to sound natural teeth while this Policy is in force;
- 6. Medical Expenses incurred as a result of influence of usage / abuse of alcohol and/or drug addiction or overdose i.e., over and above the dosage as prescribed by / administered on advice of a Physician / Registered Medical Practitioner;
- 7. Maternity Expenses, treatment arising from or traceable to pregnancy except miscarriage and pre-mature birth as a result of an Accident.
- 8. Medical Expenses incurred outside the Republic of India except emergency treatment to stabilize the Insured Person.
- 9. Any non–allopathic treatment.

# 1.2.4 SPECIAL CONDITIONS APPLICABLE TO SECTION II

The cover under this Policy, for the specific Insured Person, shall terminate in the event of claim in respect of that Insured Person becoming admissible and accepted by the Company under this Section for either PA – Death or Permanent Total Disablement.

In consequence thereof no other benefits shall be payable under this Section except for Reimbursement of cost of Performance of Funeral Ceremony, Repatriation of Mortal Remains Benefit and Accidental Hospitalisation Benefit.

However benefits under the Sections III Involuntary Loss of Job, IV Hospital Daily Cash Benefit and V Child Education Benefit of this Policy if opted shall be payable in addition.

In case of Permanent Partial Disablement (if opted) and if it occurs prior to Permanent Total Disablement, the risk cover under the Policy will continue with the remaining Sum Insured available under the Policy.

# OPTIONAL - ADDITIONAL COVERS UNDER THE POLICY -

# 1.3 SECTION III: INVOLUNTARY LOSS OF JOB

The Company hereby agrees, subject to the terms, conditions and exclusions applicable to this Section and the terms, conditions, general exclusions stated in the Policy and on payment of additional premium as applicable, to pay once during the Policy Period on occurrence of the Insured Event as stated below under this Section, in relation to the Insured Person's, EMI Amount(s) falling due in respectof the Loan (Loan account number as stated in Schedule to this Policy) after the commencement of the Insured Event till the reinstatement of employment with the same employer or new employer or expiry of Policy Period, whichever is earlier, subject to payment of a maximum of up to six (6) EMIs asstated under Schedule to this Policy for the Insured Person.

Insured Event: For the purposes of this Section and the determination of the Company's liability under it, Insured Event in relation to Insured Person shall mean involuntary termination from employment of the Insured Person or his/her permanent dismissal, temporary suspension from employment imposed on him/her by the employer during the Policy Period due to any of the following:

- a) First time diagnosis of any of the covered Critical Illness for which a claim is admissible and payable under Critical Illness benefit, during the Policy Period, or
- b) Permanent Total Disability occurring due to an Accident during the Policy Period for which a claim is admissible and payable under Personal Accident.

as per the employer's rules/regulations or executed/implemented by the employer in compliance of any laws for the time being in-force or any directives by any Public Authority

#### 1.3.1 CLAIMS SETTLEMENT PROCESS APPLICABLE TO SECTION III

In the event of a claim arising out of an Insured Event covered under this Section, the Insured Event as described above shall be intimated by the Insured to the Company within thirty (30) days from the date of termination from employment of the Insured Person on his dismissal, temporary suspension from employment as the case may be and the Insured Person shall arrange for submission of the following documents to the Company:

- 1. Duly completed claim form;
- 2. Certificate if applicable from the Bank stating the amortization schedule, the EMI Amounts, Principal Outstanding, etc.
- 3. Certificate from the employer of the Insured Person confirming the termination, dismissal, temporary suspension from employment of the Insured person furnishing the date of termination, dismissal, temporary suspension from employment of the Insured Person with the reasons for the same. In case of temporary suspension the period of suspension should also be mentioned in such certificate.
- 4. In case of Loss of Job due to Critical Illness or PTD, then in addition to the above mentioned documents all relevant documents as mentioned in the respective section.
- 5. Any other document as may be required by the Company.

However, the Company may condone the delay on merits of the claim subject to getting satisfied that the delay in notification was due to reasons beyond the control of the Insured Person/Nominee.

# 1.3.2 EXCLUSIONS APPLICABLE TO SECTION III

- 1. No benefit shall be payable under this benefit in the event of termination, lay-off, dismissal, temporary suspension or retrenchment from employment of the Insured Person being attributed to any dishonesty or fraud or poor performance on the part of the Insured Person or non-compliance of any company or organization's internal rules/ guidelines or his willful violation of any rules of the employer or laws for the time being in force or any disciplinary action against the Insured Person by the employer.
- 2. The Company shall not be liable to make any payment under this Policy in connection with or in respect of:
  - a) Self-employed persons;
  - b) Any claim relating to unemployment from a job which is casual, temporary, seasonal or contractual in nature or any claim relating to an employee not on the direct rolls of the employer;
  - c) Any voluntary unemployment;
  - d)Unemployment at the time of inception of the Policy Period or arising within the first 90 days of inception of the Policy Period.
- 3. Any unemployment from a job under which no salary or any remuneration is provided to the

Insured Person.

- 4. Any suspension from employment on account of any pending enquiry being conducted by the employer/Public Authority.
- 5. Any unemployment due to resignation, retirement whether voluntary or otherwise.
- 6. Any unemployment due to non-confirmation of employment after or during such period under which the Insured Person was under probation.

#### 1.3.3 SPECIFIC CONDITIONS APPLICABLE TO SECTION III

- 1. The benefit under this Section is available only for salaried employees within India.
- 2. Waiting Period An initial waiting period of 90 days after the commencement of the Policy Period (or first Policy Period in case of renewal without break).
- 3. A claim shall be admissible under this Section if the Insured Person loses his job within 12 months from the Date of Diagnosis of a covered Critical Illness (payable under Section 1) or the date of Accident leading to the Permanent Total Disablement (payable under Section 2) subject to the policy being in force at the time of unemployment.
- 4. A claim under this Section shall become admissible provided the period of termination, permanent dismissal from employment of the Insured Person is not less than 30 consecutive days. Any payment shall be made after 30(thirty) consecutive days from the last day of employment of the Insured Person.
- 5. The payout for this benefit is as fixed at the outset and shall not be affected by any midterm change in EMI/interest rates, irrespective of whether You/ Insured person has opted for Fixed Sum Insured or Reducing Sum Insured.
- 6. The cover under this Section shall terminate after 6 EMIs have been admissible and paid, whether in one or more claims within a single Policy Period.
- 7. In the event the Sum Insured as appearing against Section 1 (Critical Illness) & Section 2 (Personal Accident) of the Policy is less than the total of the actual Loan disbursed up to the date of the occurrence of the Insured Event, then the EMI payable shall be in the same proportion as the actual Loan disbursed to the Sum Insured.

#### 1.4 SECTION IV: HOSPITAL DAILY CASH BENEFIT

The Company hereby agrees, subject to the terms, conditions and exclusions applicable to this Section and the terms, conditions, general exclusions stated in the Policy and on payment of additional premium as applicable, to pay the fixed amount specified in the Policy Schedule in respect of the Insured Person for each continuous and completed period of 24 hours that the Insured Person is Hospitalized due to an Injury or Illness first diagnosed during the Policy Period, for up to 30 days in a Policy Period. In the case of Hospitalization within the Intensive Care Unit (ICU), the Company will pay twice the benefit payable under this Section for a period not exceeding 15 days in a Policy Period.

Minimum Sum Assured: Hospitalisation cover of INR 1,000 per day for 30 days /ICU cover of INR 2,000 per day for 15 days ,totalling upto INR 30,000

Maximum Sum Assured :Hospitalisation cover of INR 5,000 per day for 30 days /ICU cover of INR 10,000 per day for 15 days ,totalling upto INR 1,50,000

Insured Event: For the purposes of this Section and the determination of the Company's liability under it, Insured Event in relation to Insured Person shall mean each continuous and completed period of 24 hours of Hospitalization due to an Injury or Illness diagnosed during the Policy Period.

#### 1.4.1 PERMANENT EXCLUSIONS FOR HOSPITAL DAILY CASH BENEFIT

The Company shall not be liable to make any payment under this Policy towards Hospital Cash Benefit, caused by, arising out of or attributable to any of the following:

- 1. Any condition, ailment or injury or related condition(s) for which You had and / or were diagnosed, and / or received medical advice / treatment within 36 months to prior to the first policy issued by Us.
- 2. Routine eye tests, dental treatment or other examination and/or tests not incidental to the treatment or diagnosis of an injury, sickness or disease,
- 3. Sleep disorder, Parkinson and Alzheimer's disease, external congenital diseases defects or anomalies, general debility, or exhaustion ("run-down condition"); stem cell implantation or surgery, or growth hormone therapy.
- 4. Sterility, treatment whether to effect or to treat infertility, any fertility, sub-fertility or assisted conception procedure, surrogate or vicarious pregnancy, birth control, contraceptive supplies or services including complications arising due to supplying services.
- 5. Dental treatment or other examination and/or tests not incidental to the treatment or diagnosis of an injury, sickness or disease.
- 6. Circumcisions unless required as a part of treatment of an illness or injury; laser treatment for correction of eye due to refractive error; aesthetic or change-of-life treatments of any description such as sex transformation operations, treatments to do or undo changes in appearance or carried out in childhood or at any other times driven by cultural habits, fashion or the like or any procedures which improve physical appearance.
- 7. Prostheses, cosmetic surgery or reconstructive surgery unless as a result of an accidental injury,
- 8. Custodial care, bed rest, convenience care, convalescence, general debility, rest cure,
- 9. Any treatment relating to obesity, weight reduction, weight improvement,
- 10. Self-inflicted injuries or attempted suicide,
- 11. War or any act of war, invasion, act of foreign enemy, war like operations (whether war be declared or not or caused during service in the armed forces of any country), civil war, public defense, rebellion, revolution, insurrection, military or usurped acts, nuclear weapons/materials, chemical and biological weapons, radiation of any kind, any epidemics recognized by government or WHO.
- 12. Any injury, sickness or disease received as a result of the Insured Person committing any breach of law,
- 13. Any injury, sickness or disease received as a result of the Insured Person being under the influence of alcohol or drugs other than in accordance with the directions of a registered medical practitioner,
- 14. Any injury, sickness or disease received as a result of the Insured Person taking part in any naval, military or air force operation,

- 15. Any injury, sickness or disease received as a result of the Insured Person participating in or training for any dangerous or hazardous sport or competition or riding or driving in any form of race or competition,
- 16. Any injury, sickness or disease received as a result of aviation, gliding or any form of aerial flight other than on a scheduled commercial airline as a bona fide passenger (whether fare paying or not), pilot or crew member
- 17. Experimental, investigational or unproven treatment devices and pharmacological regimens.
- 18. Any procedure primarily for diagnostic or preventive purposes, which are not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any Illness for which confinement is required at a Hospital.
- 19. Any non-allopathic treatment.
- 20. Any treatment or part of a treatment that is not medically necessary.

#### 1.4.2 CLAIMSSETTLEMENTPROCESS

In the event of a claim arising out of an Insured Event covered under this Section, the same shall be intimated to Us within 30 (THIRTY) days, except under genuine circumstances beyond your/ Insured person's control in our opinion and the Insured person shall arrange for submission of the necessary documents to Us. Submission of these documents to Our satisfaction is condition precedent to admission of any liability under the policy.

- 1. Duly completed claim forms;
- 2. Copy of Discharge Certificate/ Card from the Hospital/ Medical Practitioner;
- 3. Certificate from the attending Medical Practitioner of the Insured Person evidencing diagnosis of Illness or Injury or occurrence of the Insured Event or the undergoing of the medical / surgical procedure in relation to the claim of the particular insured person, inter alia,
  - a. name of the Insured person;
  - b. name, date of occurrence and medical details of the Insured Event
  - c. Confirmation that the Insured Event does not relate to any Pre-Existing Disease or any Illness or Injury which existed within the first 30 (Thirty) days of commencement of Policy Period.
- 4. Copy of investigation test reports and hospital receipts;
- 5. Letter from treating consultant stating presenting complaints with duration and the past medical history.
- 6. First Information Report/Final Policy Report, if applicable
- 7. KYC (know your customer) documents
- 8. Identity proof
- 9. Age proof
- 10. NEFT/Bank Details

# 1.4.3 SPECIFIC CONDITIONS

- 1. Hospital Daily Cash Benefit is payable only for admission in Hospital for a minimum period of 24 consecutive inpatient care hours.
- 2. Waiting Period An initial waiting period of 30 days from the commencement of the Policy Period (or first Policy Period in case of renewal without break) is applicable under this Policy, except for the below illnesses/ treatments, where the waiting period is of 2 years as long as in the third Policy Year

You/ Insured Person has been insured under this Policy continuously and without any break:

- a. Illnesses: arthritis if non infective; calculus diseases of gall bladder and urogenital system; cataract; fissure/fistula in anus; hemorrhoids; sinus; gastric and duodenal ulcers; gout and rheumatism; internal tumors; cysts; nodules; polyps including breast lumps (each of any kind unless malignant); osteoarthritis and osteoporosis if age related; polycystic ovarian diseases; sinusitis and related disorders and skin tumors unless malignant.
- b. Treatments: Surgeries for benign ear; adenoidectomy, mastoidectomy, tonsillectomy and tympanoplasty; dilatation and curettage (D&C); hysterectomy for menorrhagia or fibromyoma or prolapse of uterus unless necessitated by malignancy; joint replacement; myomectomy for fibroids; surgery of gallbladder and bile duct unless necessitated by malignancy; surgery of genito urinary system unless necessitated by malignancy; surgery.

# 1.5 SECTION V: CHILD EDUCATION BENEFIT

If the Insured Person is Diagnosed with any of the covered Critical Illness or suffers Accidental Death or Permanent Total Disablement during the Policy Period for which a valid claim has been admitted under Section I or II of the Policy, the Company will pay, on receipt of additional premium, towards child education benefit, if opted, the Dependent Child / children of the Insured Person up to 10% of the Sum Insured, subject to maximum INR 500,000/-

In case of one child, the benefit payable would be the maximum Sum Insured specified under this option and in the case of more than one child, the benefit will be equally divided subject to maximum of 2 Dependent Children covered under this benefit.

The benefit shall be paid to the eligible child who is a full time student of any institution at the time of such Accidental Death or Permanent Total Disability. In case the child is a minor, the benefit will be given to the joint account of the legal guardian and the minor child.

### 1.5.1 CLAIM PROCEDURE

In the event of a claim under 'Child Education Benefit', the following documents are required in addition to the documents mentioned in Section I or II as the case may be:

- Proof of number of Dependent Child / children substantiated by proof of identity documents
- Age proof of the Dependent Child / children

# ADDITIONAL CLAUSES TO BE ATTACHED TO THE POLICY

# A. FOR REDUCING SUM INSURED COVERS:

Notwithstanding anything contrary stated in the Policy, the Sum Insured under the Policy on the date of the Insured Event covered under Sections1 and 2 for the purpose of calculation of claim shall be the least of the following:

- 1. The Principal Outstanding in the books of the Bank/Financial Institution as on the date of occurrence of the Insured Event; or
- 2. The Principal Outstanding as per the amortization schedule prepared by Bank/Financial Institution. In the event the Sum Insured under Section 1 and 2 of the Policy is less than the total of the actual Loan disbursed upto the date of the occurrence of the Insured Event, then the Amortization schedule shall be calculated as if the actual Loan disbursed was equivalent to the Sum Insured.; or
- 3. The Sum Insured under the Policy with respect to Sections 1 and 2.

# B. ASSIGNMENT CLAUSE

It is hereby declared and agreed that:

- 1. from the Policy start date, the monies payable by the Company to the Insured/Insured Person and all rights, title, benefits and interest of the Insured/Insured Person under this Policy stand assigned in favour of the "Bank / Financial Institution as named in the Schedule of this Policy";
  - 2. upon any monies becoming payable under this Policy the same shall be paid by the Company to the "Bank/Financial Institution as named in Schedule of this Policy" without any reference / notice to the Insured Person, but not exceeding the Principal Outstanding as defined under the Policy. In the event of any monies payable under this Policy exceeding the Principal Outstanding, the Company shall pay such monies as exceeding the Principal Outstanding to the Insured Person.
- 3. All benefits under the policy shall be paid as above except for the benefits of Reimbursement of Cost of Performance of Funeral Ceremony, Repatriation of Mortal Remains, Accidental Hospitalization Benefit, Hospital daily Cash Benefit and Child Education Benefit in which the monies shall be paid directly to the insured person or his/her nominee/children as specified in the Sections.
- 4. the receipt of such monies in the manner aforesaid by the Bank/Financial Institution as named in the Schedule of this Policy and the Insured Person, as applicable, shall completely discharge the Company from all liability under the Policy and shall be binding on the Insured/Insured Person, nominees, heirs, executors, administrators, successors or legal representatives of the Insured Person, as the case may be.
- 5. That any adjustment, settlement, compromise or reference to arbitration in connection with any dispute between the Company and the Insured or any of them arising under or in connection with this policy if made by the Bank/Financial Institution shall be valid and binding on all parties insured hereunder but no so as to impair rights of the Bank/Financial Institution to recover the full amount of any claim it may have on other parties insured hereunder.

#### Part 3: EXCLUSIONS

# A. STANDARD EXCLUSIONS

NA

#### **B. SPECIFIC EXCLUSIONS**

in addition to the specific exclusions specified under corresponding benefits under Part 2 above, the Company shall not be liable for any loss or damage under this Policy:

- 1. arising or resulting from the Insured Person committing any breach of the law with criminal intent.
- 2. due to, or arising out of or connected with or traceable to, War, invasion, act of foreign enemy, hostilities (whether war be declared or not) Civil War, rebellion, revolution, insurrection, mutiny, military or usurped power, seizure, capture, arrests, restraints and detainment of all Heads of State and citizens of whatever nation and of all kinds and acts of Terrorism, Riots, Strike, Malicious Acts etc.
- 3. caused by or contributed to by or arising from ionising radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste or from the combustion of nuclear fuel. For the purpose of this exclusion, combustion shall include any self- sustaining process of nuclear fission.
- 4. caused by or contributed to by or arising from nuclear weapon materials.
- 5. arising out of or as a result of any act of self-destruction or self-inflicted Injury, attempted suicide

or suicide.

- 6. arising out of or resulting while serving in any branch of the Military or Armed Forces of any country during War or warlike operations.
- 7. arising out of or caused by, resulting from or in connection with any act of terrorism/sabotage regardless of any other cause or event contributing concurrently or in any other sequence to the loss. The Policy also excludes loss, damage, cost or expenses of whatsoever nature caused by, resulting from or in connection with any action taken in controlling, preventing, suppressing or in any way relating to action taken in respect of any act of Terrorism/sabotage.
- 8. Any Claim of the Insured Person while driving any vehicle without a valid Driving License.

# Part 4:GENERAL TERMS AND CLAUSES

# A. STANDARD GENERAL TERMS AND CLAUSES NA

#### **B. SPECIFIC TERMS AND CLAUSES**

1. Incontestability and Disclosure to information norm

The Policy shall be null and void and all premium paid hereon shall be forfeited to the Company, in the event of misrepresentation, mis-description or non-disclosure of any material fact.in the Proposal Form, personal statement, Declaration and connected documents, or any material information having been withheld, or a claim being fraudulent or any fraudulent means or devices being used by the Insured Person or any one acting on his behalf to obtain any benefit under this Policy.

# 2. Observance of terms and conditions

The due observance and fulfillment of the terms, conditions and endorsement of this Policy in so far as they relate to anything to be done or complied with by the Insured Person, shall be a condition precedent to any liability of the Company to make any payment under this Policy.

#### 3. Reasonable Care

The Insured Person shall take all reasonable steps to safeguard the interests of the Insured Person against accidental loss or damage that may give rise to the claim under this Policy.

#### 4. Entire Contract

The Policy constitutes the complete contract of insurance. No change or alteration in this Policy shall be valid or effective unless approved in writing by the Company, which approval shall be evidenced by an Endorsement on the Policy. No agent shall or has the authority to change in any respect whatsoever, any term of this Policy or waive any of its provisions.

### 5. No Constructive Notice

Any of the circumstances in relation to these conditions coming to the knowledge of any official of the company shall not be the notice to or be held to bind or prejudicially affect the Company notwithstanding subsequent acceptable of any premium.

# 6. Records to be maintained

The Insured shall keep an accurate record of any material change in the risk during the currency of the ORIENTAL SECURECREDITINSURANCE UIN-OICHLGP23028V012223

policy, containing all relevant particulars and shall allow the Company to inspect such record. The Insured Person shall within one month after the expiry of the Policy Period furnish such information as the Company may require.

# 7. Notice of charge etc.

The Company shall not be bound to notice or be affected by any notice of any trust, charge, lien, assignment or other dealing with or relating to this Policy but the receipt of the Insured Person or his legal personal representative shall in all cases be an effectual discharge to the Company.

# 8. Special Provisions

Any special provisions subject to which this Policy has been entered into and endorsed in the Policy or in any separate instrument shall be deemed to be part of this Policy and shall have effect accordingly.

#### 9. Electronic Transactions

The Insured Person agrees to adhere to and comply with all terms and conditions involving transactions effected by or through facilities for conducting remote transactions including the Internet, World Wide Web, electronic data interchange, call centers, tele service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication, established by or on behalf of the Company, for and in respect of this Policy or its terms as approved by the Authority.

# 10. Right to Inspect

If required by the Company, an agent/representative of the Company including a loss assessor or a Surveyor appointed in that behalf shall in case of any loss or any circumstances that have given rise to the claim to the Insured Person be permitted at all reasonable times to examine into the circumstances of such loss. The Insured Person shall on being required so to do by the Company produce all books of accounts, receipts, documents relating to or containing entries relating to the loss or such circumstance in his possession and furnish copies of or extracts from such of them as may be required by the Company so far as they relate to such claims or will in any way assist the Company to ascertain in the correctness thereof or the liability of the Company under the Policy. The Insured Person shall provide reasonable support to the Company in this regard.

#### 11. Fraudulent Claims

If any claim is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the Insured Person, or anyone acting on his behalf to obtain any benefit under this Policy, if a claim is made and rejected and no court action or suit is commenced within twelve months after such rejection or, in case of arbitration taking place a provided therein, within twelve (12) calendar months after the Arbitrator or Arbitrators have made their award, all benefits under this Policy shall be forfeited.

# 12. Currency for Payment

All claims shall be payable in India and in Indian Rupees only.

#### 13. Payments

The Company shall be duly discharged of its obligations under this Policy and the Insured Person shall hold the Company harmless, upon making the payment of the claim to the Insured/, Insured Person his Nominee/ legal heirs as the case may be.

# 14. MaterialChange/Change ofOccupation

The Insured Person shall immediately notify the Company in writing by way of the alterations of risk format of any material change in the risk or change in business or occupation during the currency of the Policy and cause at his own expense such additional precaution to be taken as circumstances may require to ensure safety thereby containing the circumstances that may give rise to a claim and the

Company may adjust the scope of the cover and/or the premium, if necessary, accordingly.

The above notification is not mandatory when only the employer changes but the nature of occupation does not change.

# 15. Policy Disputes

Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured Person and the Company to be subject to Indian Law. Each party agrees to submit such dispute to a Court of competent jurisdiction and to comply with all requirements necessary to give such Court the jurisdiction. All matters arising hereundershall be determined in accordance with the law and practice of such Court.

#### 16. Arbitration Clause

- If any dispute or difference shall arise as to the quantum to be paid under this Policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties to the dispute/difference, or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators. Arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.
- It is clearly agreed and understood that no difference or dispute shall be referable to arbitration, as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this Policy.
- It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this Policy that the award by such arbitrator/ arbitrators of the amount of the loss or damage shall be first obtained.

# 17. Sum Insured

Section 1 (Critical Illness) & Section 2 (Personal Accident) shall always have the same Sum Insured.

The Sum Insured shall have 2 (Two) options –

Basis of Sum Insured opted	Benefit								
Reducing Sum Insured	Principle Outstanding as per the amortization								
	schedule prepared by Bank/Financial Institution at								
	the time of disbursing the loan								
Fixed Sum Insured	100% of the Sum Insured								

In the event the Sum Insured as appearing against Section 1 (Critical Illness) & Section 2 (Personal Accident) of the Schedule is less than the total of the actual Loan disbursed upto the date of the occurrence of the Insured Event, then the Amortization schedule shall be calculated as if the actual Loan disbursed was equivalent to the Sum Insured.

# 18. Age Limit

The insured person should have attained the age of at least 18 years and shall not have completed the age

of 65 years as on the date of commencement of the policy period. Maximum Renewal upto 70 years of age.

#### 19. Cancellation/Termination

This Policy will terminate at the expiration of the period for which premium has been paid or on the Expiration Date shown in Schedule.20. Cancellation

# Cancellation by Insurer

The Policy shall be void and all premium paid hereon shall be forfeited to the Company, in the event of misrepresentation, fraud, mis-description or non-disclosure of any material fact.

The Company may, in the event of non-cooperation of the Insured/Insured Person/s cancel this Policy, by giving 15 days notice in writing by Registered Post Acknowledgment due to the Insured/Insured Person/s at his / their last known address in which case the Company shall be liable to repay a rateable proportion of the premium for the unexpired term from the date of the cancellation subject to there being no claim made/ reported under the Policy.

#### Cancellation by Insured/Insured Person

The Insured/Insured Person may elect to cancel the Policy by giving 15 days notice in writing to the Company. If no claim has been made under the Policy by the Insured Person then the Company shall from the date of receipt of notice cancel the Policy and refund the premium.

# A) For Fixed Sum Assured Plans with 1 Year term

Loan Period	1
Policy Period	1
Period of Cancellation	%Return Premium
1–3months	75%
4–6months	50%
6–9months	25%
9–12months	0%

# B) For Fixed Sum Assured Plans with greater than 1 Year term

Loan Period	2	3	4	5+								
Policy Period	2	3	4	5								
Return Premium Factors												
Year of Cancellations	%Return Premium											
1	50%	67%	75%	80%								
2		33%	50%	60%								
3			25%	40%								
4				20%								

### C) For Reducing Sum Assured Plans with 1 Year term

Loan Period	1
Policy Period	1

Period of Cancellation	%Return Premium
1–3months	46%
4–6months	19%
6–9months	4%
9–12months	0%

# $D)\ For Reducing Sum Assured Plans with 3 Year term$

Policy Term	2	3	3	3	3	3	3	3	3	3	3	3	3	3
Loan Tenure	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Year of Cancellation		%Return Premium												
1	15%	36%	46%	50%	52%	54%	55%	55%	56%	56%	57%	57%	57%	57%
2	0%	3%	9%	12%	13%	14%	14%	15%	15%	15%	16%	16%	16%	16%

Policy Term	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3
Loan Tenure	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
Year of Cancellation		%ReturnPremium													
1	57%	58%	58%	58%	58%	58%	58%	58%	58%	58%	58%	58%	58%	58%	58%
2	16%	16%	16%	16%	16%	16%	16%	16%	16%	16%	17%	17%	17%	17%	17%

# $E)\ For Reducing Sum Assured Plans with 5 Year term$

Policy Term	2	3	4	5	5	5	5	5	5	5	5	5	5	5
Loan Tenure	2	3	4	5	6	7	8	9	10	11	12	13	14	15

Year of Cancellation	%Return Premium													
1	15%	36%	50%	59%	64%	67%	69%	70%	71%	72%	72%	73%	73%	73%
2	0%	3%	15%	27%	35%	39%	42%	44%	45%	46%	46%	47%	47%	48%
3	0%	0%	2%	10%	17%	21%	23%	24%	25%	26%	27%	27%	28%	28%
4	0%	0%	0%	1%	4%	6%	7%	7%	8%	8%	9%	9%	9%	9%

Policy Term	5	5	5	5	5	5	5	5	5	5	5	5	5	5	5
Loan Tenure	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
Year of Cancellation	%Return Premium														
1	74%	74%	74%	74%	74%	74%	74%	74%	75%	75%	75%	75%	75%	75%	75%

2	48%	48%	49%	49%	49%	49%	49%	49%	49%	49%	50%	50%	50%	50%	50%
3	28%	29%	29%	29%	29%	29%	29%	29%	29%	30%	30%	30%	30%	30%	30%
4	9%	9%	9%	10%	10%	10%	10%	10%	10%	10%	10%	10%	10%	10%	10%

In case of prepayment (part/full) of Loan, the cover can either be continued upto its natural expiry or be cancelled at Your/ Insured Person's request. If cancellation request is received, refund will be allowed subject to no claim been admitted for You/Insured Person.

No refunds of premium will be made under the Policy during the last year of the Policy Period.

Upon making any refund of premium under this Policy in accordance with the terms and conditions hereof in respect of the Insured Person, the cover in respect of that Insured Person shall forthwith terminate and the Company shall not be liable hereunder.

Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of the Insured Person where any claim has been admitted by the Company or has been lodged with the Company.

#### 20. Renewal

Policy can be renewed only till the Loan is Active and has outstanding balance against it, subject to the age of the Insured person not exceeding 70 years at the time of renewal.

- i. The cover under this Policy, for the specific Insured Person, shall terminate in the event of claim in respect of that Insured Person becoming admissible and accepted by the Company under Section 1 (Critical Illness) or Section 2 (Personal Accident). Further renewal of the Policy is not allowed.
- ii. The Policy has to be renewed within the expiry date or within a Grace Period of 30(thirty) days from the expiry date, beyond which the continuity benefits including Waiting Period shall not be available and any insurance cover thereafter will be treated as fresh cover.
- iii. In any case, we shall not be liable to pay claim occurring during the period of break in insurance including Grace Period.
- iv. Renewal shall not be refused unless justified on grounds of fraud, moral hazard or misrepresentation or non-cooperation by the Insured Person, provided, however, that you apply for renewal and remit the requisite premium within the period stipulated under (a) above.
- v. Sum Insured can be modified at the time of renewal for which fresh proposal form will be required to be submitted. In case of enhancement of Sum Insured at the time of renewal, waiting periods will apply afresh for the enhanced sum insured.

#### 21. Notices

Any notice, direction or instruction given under this Policy shall be in writing and delivered by hand, post, or facsimile to the Insured/Insured Person at the address as specified in the Schedule to this Policy. Notice and instructions will be deemed served 7 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail.

Every notice and communication to the Company required by this Policy shall be in writing and be addressed to the nearest office of the Company. In case the Policy is sold via voice log the notice to the Company may be placed via same mode.

#### 22. Withdrawal of Product

In case the product is found to be financially unviable or is deficient in any manner, the Company shall, in terms of IRDAI (Health Insurance) Regulations 2016, including the IRDAI (Health Insurance) (Amendment) Regulations 2019, have the option to withdraw this product from the market subject to prior approval of such withdrawal from the Regulatory Authority. Any withdrawal of the product would be duly intimated to existing customers, who on expiry of the existing Policy, will have an option to obtain renewal under similar product/s available with Us. The Company shall allow the benefit of Portability in accordance with applicable law, in all such cases.

# 23. Entry Age

Minimum entry Age for Adult Member – 18 Years Maximum entry Age – 65 Years Maximum exit age – 70 years

#### 24. Claim Procedure

It is a condition precedent to the Company's liability that upon the discovery or happening of any loss that may give rise to a claim under this Policy, the Insured Person, in addition to specific claims settlement conditions specified in this Policy, shall undertake the following:

The claim has to be intimated to any of the Company's offices or through agents in writing. The following information should be furnished by the Insured Person/s while intimating a claim:

- 1. Insured Person's/Nominee's contact numbers
- 2. Policy Number
- 3. Location, Date and Time of Accident
- 4. Nature and cause of loss
- 5. Whether Police authorities has been informed

Claims processing and settlement will be as per Protection of Policy Holder's / insured's Interest, Regulation 2017.

- In the event of the original documents being provided to any other Insurance Company or to a reimbursement provider, We shall accept verified photocopies of such documents attested by such other Insurance Company/ reimbursement provider.
- The Insured Person must give Us at his expense, all the information We ask for about the claim and he must help Us to take legal action against anyone if required.
- Use are entitled to verify medical records of the case retained by the Hospital as and when required for verification of claim.
- If required, the Insured Person must give consent to obtain Medical opinion from any Medical Practitioner at Our expense.
- If required, the Insured person must agree to be examined by a medical practitioner of our choice at Our expenses.
- We shall make the payment of claim that has been admitted as payable by Us under the Policy terms and conditions within 30 days of submission of all necessary documents / information and any other additional information required for the settlement of the claim. All claims will be settled in accordance with the applicable regulatory guidelines, including IRDAI (Protection of Policyholders Regulation), 2017. In case of delay in payment of any claim that has been admitted as payable by Us under the Policy terms and condition, beyond the time period as prescribed under IRDAI (Protection of Policyholders Regulation), 2017, we shall pay interest at a rate which is 2% above the bank rate

prevalent at the beginning of the financial year in which the claim is reviewed by Us For the purpose of this clause, 'bank rate' shall mean the existing bank rate as notified by Reserve Bank of India, unless the extent regulation requires payment based on some other prescribed interest rate.

# 25. Grievance & Customer Support

When the Company repudiates a claim if not payable under the policy, the Company shall communicate the reasons for repudiation in writing to the Insured/Insured Person. In case of any grievance related to the policy or a claim thereunder, the Insured shall have the right to appeal / approach the Customer Service Department of the Company at its policy issuing office, concerned Divisional Office, concerned Regional Office or of the Head Office, situated at A-25/27, Asaf Ali Road, New Delhi-110002. E-mail id is csd@orientalinsurance.co.in.

• .An Annexure to the Policy Document detailing the Plans available for the Product is being attached and shall form of the Policy Wordings

Our Customer Care No.'s: 01133208485 Toll Free Number: 1800118485

If the Insured Person is not satisfied with the reply of the Customer Service department, he may register complaint with IRDAI at <a href="www.igms.irda.gov.in">www.igms.irda.gov.in</a>, or at 1800 4254 732; or approach Insurance Ombudsman, established by the Central Government for redressal of grievance. The Insurance Ombudsman is empowered to adjudicate on personal line insurance claims upto Rs.20 lacs. The details of Insurance Ombudsman is available at IRDAI website: <a href="www.irdaindia.org">www.irdaindia.org</a>, from the website of Council of Insurers, <a href="http://ecoi.co.in/ombudsman.html">http://ecoi.co.in/ombudsman.html</a>: or from the office of the Company.

Region wise List of Ombudsman Offices are as:

Office Details	Jurisdiction of Office/Union Territory
AHMEDABAD – Shri Kuldip Singh Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad - 380 001. Tel.: 079 - 25501201/02/05/06	Gujarat, Dadra & Nagar Haveli, Daman and Diu.
Email: <u>bimalokpal.ahmedabad@cioins.co.in</u>	
BENGALURU - Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57- 27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru - 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@cioins.co.in	Karnataka.
BHOPAL - Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal - 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: <a href="mailto:bimalokpal.bhopal@cioins.co.in">bimalokpal.bhopal@cioins.co.in</a>	Madhya Pradesh, Chattisgarh.
BHUBANESHWAR - Shri Suresh Chandra Panda Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar - 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429 Email: <u>bimalokpal.bhubaneswar@cioins.co.in</u>	Orissa.

CHANDIGARH - Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 - D, Chandigarh - 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@cioins.co.in	Punjab, Haryana (Excluding Gurugram, Faridabad,Sonepat and Bahadurgarh), Himachal Pradesh, Union Territories of Jammu & Kashmir, Ladakh & Chandigarh.
CHENNAI - Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI - 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664 Email: bimalokpal.chennai@cioins.in DELHI - Shri Sudhir Krishna Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi - 110002. Tel.: 011 - 23232481/23213504 Email: bimalokpal.delhi@cioins.co.in	Tamil Nadu, Tamil Nadu Puducherry Town and Karaikal (which are part of  Delhi & Following Districts of Haryana – Gurugram, Faridabad, Sonepat & Bahadurgarh
GUWAHATI - Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati - 781001(ASSAM). Tel.: 0361 - 2632204 / 2602205 Email: bimalokpal.guwahati@cioins.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
HYDERABAD - Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 – 23312122 Fax: 040 - 23376599 Email: <a href="mailto:bimalokpal.hyderabad@cioins.co.in">bimalokpal.hyderabad@cioins.co.in</a>	Andhra Pradesh, Telangana, Yanam and part of Territory of Puducherry.
JAIPUR - Office of the Insurance Ombudsman, Jeevan Nidhi - II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur – 302 005. Tel.: 0141 – 2740363 Email: bimalokpal.jaipur@cioins.co.in	Rajasthan.
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ERNAKULAM – Ms. Poonam Bodra Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulum - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 – 2359336 Email: bimalokpal.ernakulam@cioins.co.in	Kerala, Lakshadweep, Mahe-a part of Union Territory of Puducherry.
KOLKATA - Shri P. K. Rath Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA – 700 072.	West Bengal, Sikkim, Andaman & Nicobar Islands.
Tel.: 033 - 22124339 / 22124340 Fax : 033 – 22124341 Email: bimalokpal.kolkata@cioins.co.in	

LUCKNOW – Shri Justice Anil Kumar Srivastava Districts of Uttar Office of the Insurance Ombudsman, 6th Floor, JeevanBhawan, Phase-II, Pradesh: Lalitpur, Jhansi, Nawal Kishore Road, Hazratgani, Mahoba, Hamirpur, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Banda, Chitrakoot, Allahabad, Mirzapur, Email: bimalokpal.lucknow@cioins.co.in Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebarelli, Sravasti, Gonda, Faziabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajganj, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar. Goa, Mumbai MUMBAI -Office of the Insurance Ombudsman, 3rd Floor, Metropolitan Region excluding Navi Road, Santacruz (W), Mumbai - 400 054 Mumbai Tel.: 69038821/23/23/25/26/27/28/29/30/31 Fax: 022 - 26106052 & Thane. Email: bimalokpal.mumbai@cioins.co.in State of Uttaranchal NOIDA - Shri Chandra Shekhar Prasad and the following Office of the Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514252 / 2514253 districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Email: bimalokpal.noida@cioins.co.in Bareilly, Bijnor, Budaun, Bulandshehar. Etah, Kanooj, Mainpuri, Mathura. Meerut. Moradabad, Muzaffarnagar, Orraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar , Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur. PATNA - Shri N.K. Singh Bihar, Jharkhand. Office of the Insurance Ombudsman, 2<sup>nd</sup> Floor, Lalit Bhawan, Bailey Road, Patna 800 001. Tel.: 0612-2680952 Email: bimalokpal.patna@cioins.co.in

PUNE – Shri Vinay Sah
Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S.
No.s. 195 to 198, N.C. Kelkar
Road, Narayan Peth, Pune - 411 030.
Tel.: 020 - 41312555
Email: bimalokpal.pune@cioins.co.in

Maharashtra, Area of Navi
Mumbai and Thane excluding Mumbai
Metropolitan Region.

The updated grievances redressal procedure shall be provided on the website of the Company and is subject to change in compliance with guidelines/regulations issued by Insurance Regulatory and Development Authority.

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